



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No. 1835/2018
MA No. 3915/2019
MA No. 2853/2019**

This the 13th day of December, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Mrs Himanshi Singh (SC)
D/o Sh. Khushal Singh
Aged 32 years
Candidate for the post of
Supervisor Grade-II (Female) Group C
R/o H.No. 1924, Gali No. 43
Nai Wala Karol Bagh
New Delhi-110005.Applicant

(through Sh. Manjeet Singh Reen)

Versus

Govt of NCT of Delhi & others : through

1. The Chief Secretary
Delhi Secretariat
IP Estate, New Delhi.

2. The Chairman
Delhi Subordinate Services
Selection Board
FC-18, Institutional Arrear
Karkardooma, Delhi-110092.

3. The Director
Department of Social Welfare
Department of Women and Child Development
1, Canning Lane
K G Marg, New Delhi.Respondents

(through Sh. Girish C. Jha)



ORDER (Oral)

Hon'ble Mr. S.N. Terdal:

Heard learned counsel for the parties.

2. The respondents have filed a short reply to the effect that the applicant is eligible on her own merit, the relevant portion of which is extracted below:

“1. That the applicant had filed a case against the respondent Board agitating the answer key and subsequent marks awarded to her. In pursuance of the Hon’ble Tribunal order dated 09.05.2018 on vacancy has been kept for the applicant candidate and now this candidate on her own merits is eligible for selection subject to the condition that she fulfils all other criteria of selection i.e. age, educational qualification, category certificate etc. However, as the matter is subjudice the Board is not proceeding any further till the matter is disposed off by the Hon’ble Court.”

In view of the above, the OA is disposed of.

3. The respondents are directed to take consequential steps within three months from the date of receipt of a certified copy of this order. No order as to costs.

Pending MAs, if any, also stand disposed of.

(A.K. Bishnoi)
Member (A)

(S.N.Terdal)
Member (J)

/ns/